

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH at AHMEDABAD**

(MP) C.P. (I.B) No.18/9/NCLT/AHM/2019

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2019**

Name of the Company:

Vijay Maruti Saple

V/s.

Shree Maheshwar Hydel Power Corporation  
Ltd.

Section of the Companies Act :

Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1. K. Vaishnav

AOR

Petitioner




2.


**ORDER**

The Petitioner is represented through respective Learned Counsel(s).

This being a Special bench the matter could not be heard; hence the matter is adjourned.

List the matter on 24.01.2020.

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(MANORAMA KUMARI)  
MEMBER (JUDICIAL)

Dated this the 19th day of December, 2019.